MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi: the 12th October, 2007

S.O. 1747(E).—In exercise of the powers conferred by the proviso to Sub-section (2) of Section 1 of the Competition (Amendment) Act, 2002 (30 of 2002), the Central Government hereby appoints 12th day of October, 2007 as
the date on which the following sections of the said Act shall come into force, namely:—

(a) Section 2;

(b) Section 6;

(c) Section 7;

(d) Section 8;

(e) Section 9;

(f) Section 13;

(g) Section 12;

(h) Section 17;

(i) Section 18;

(j) Section 27;

(k) Section 29;

(l) Section 30;

(m) Section 32;

(n) Section 40;

(o) Section 41;

(p) Section 42;


(r) Section 44;

(s) Section 45;

(t) Section 46;

(u) Section 47;

(v) Section 48; and

(w) Section 49.

[F. No. 52/2007-CL-V]

JITESH KHOSLA, Jt. Secy.